E ITR-

INDIAN INCOME TAX RETURN

(For individuals & HUFs having income from a proprietory business or profession)
(Please see Rule 12 of the Income-tax Rules,1962)
(Also see attached instructions)

Assessment Year

2|0|0|8|

Part	A-GE	EN GEN	ERAL											
	First	name	Middle name		Last name F				PAN					
ION	Flat/	Door/Block No		Name O	of Premi	ses/Bui	lding/Vil	lage		Status (Tick)				
/IAT											☐ HUF			
OR	Road	d/Street/Post Offic	ce	Area/lo	ocality					Date of Birth (DD/MM/YYYY)				
ĬN.										(in case of individual) / /				
NAI	Tow	n/City/District		State	State Pin code						Sex (in case of individual) (Tick) ☑			
PERSONAL INFORMATION		•						1 1	Î	☐ Male ☐ Female				
E	Ema	il Address									gory(if in			
										ick) 🗹				
	Docid	anation of Assessi	ng Officer (Ward/Circle	`	()		Daturn fi	الد اموا	Govt C	PSU Others			
FILING STATUS	Desig	gnation of Assessi	ing Officer (ward/Circle)	,						iction number9(i)]				
	Whe	ther original or R	evised return? (Tick) ☑			Oı	riginal			Revised				
		If revised, then enter Receipt No and Date of filing original return (DD/MM/YYYY) / / /												
	Resid	dential Status (Ti	ick) 🗹 🔲 Re	esident		l Non-	Resident		Resid	lent but Not Ord	inarily Resident			
TLING			being filed by a represe ollowing information -	ntative as	sessee? (Tick) 🗹	1 🗆 1	'es		□ No				
	(a)	Name of the rep	resentative											
	(b)	(b) Address of the representative												
	(c)	(c) Permanent Account Number (PAN) of the representative												
	Are you liable to maintain accounts as per section 44AA? (Tick) ☑ ☐ Yes ☐ No													
ON	Are y	you liable for aud	it under section 44AB?	(Tick)		Yes		No, l	f yes,	furnish following	g information-			
ИАТІ	(a)	Name of the au	ditor signing the tax aud	lit report										
INFORMATION	(b)	Membership no	o. of the auditor											
AUDITI	(c)	Name of the au	ditor (proprietorship/ fi	rm)										
AU	(d)	Permanent Acc	count Number (PAN) of	the prop	rietorshi	ip/ firn	1							
	(e)	Date of audit re	eport.								,			
F 06	O+ TT	0.1								E 0.66 H 0				
For Of	tice Use	e Only								For Office Use O	only			
										Receipt No				
										Date				
										Seal and Signatur	e of receiving official			

S.	S.No.	Code [Please see instruction No.9(ii)]	Trade name of the proprietorship, if any	Description
	(i)			
	(ii)			
((iii)			

BALANCE SHEET AS ON 31ST DAY OF MARCH, 2008 OF THE PROPRIETORY BUSINESS Part A-BS (fill items 1 to 5 in a case where regular books of accounts are maintained, otherwise fill item 6) 1 Proprietor's fund a Proprietor's capital SOURCES OF FUNDS Reserves and Surplus Revaluation Reserve bi ii Capital Reserve bii iii Statutory Reserve biii Any other Reserve biv Total (bi + bii + biii + biv) 1c c Total proprietor's fund (a + bv) Loan funds 2 Secured loans Foreign Currency Loans ai Rupee Loans A From Banks iiΑ B From others ijВ iiС C Total (iiA + iiB) Total (ai + iiC) b Unsecured loans From Banks bi From others bii biii Total (bi + bii) 2c c Total Loan Funds (aiii + biii) 3 Deferred tax liability Sources of funds (1c + 2c +3)Fixed assets Gross: Block 1a **b** Depreciation 1b Net Block (a – b) 1c 1d Capital work-in-progress e Total (1c + 1d)APPLICATION OF FUNDS 2 Investments a Long-term investments Government and other Securities - Quoted ai Government and other Securities – Unquoted aii iii Total (ai + aii) Short-term investments Equity Shares, including share application money bi bii **Preference Shares** iii Debentures biii iv Total (bi + bii + biii) biv c Total investments (aiii + biv) Current assets, loans and advances Current assets

		i	Inventories		
			A Stores/consumables including packing material	iA	
			B Raw materials	iB	
			C Stock-in-process	iC	
			D Finished Goods/Traded Goods	iD	
			E Total (iA + iB + iC + iD)		iE
		ii	Sundry Debtors		aii
		iii	Cash and Bank Balances		
			A Cash-in-hand	iiiA	
			B Balance with banks	iiiB	
			C Total (iiiA + iiiB)	'	iiiC
		iv	Other Current Assets		aiv
		v	Total current assets (iE + aii + iiiC + aiv)		av
	b		s and advances		
		i	Advances recoverable in cash or in kind or for value to be received	bi	
		ii	Deposits, loans and advances to corporates and others	bii	
		iii	Balance with Revenue Authorities	biii	
		iv	Total (bi + bii + biii)	1	biv
	с	Total	of current assets, loans and advances (av + biv)		3c
	d	Curr	ent liabilities and provisions		
		i	Current liabilities		
			A Sundry Creditors	iA	
			B Liability for Leased Assets	iB	
			C Interest Accrued on above	iC	
			D Interest accrued but not due on loans	iD	
			E Total (iA + iB + iC + iD)	1	iE
		ii	Provisions		
			A Provision for Income Tax	iiA	
			B Provision for Wealth Tax	iiB	
			C Provision for Leave encashment/Superannuation/Gratuity	iiC	
			D Other Provisions	iiD	
			E Total (iiA + iiB + iiC + iiD)		iiE
	L	iii	Total (iE + iiE)		diii
	e	Net c	urrent assets (3c – diii)		3e
4	a	Misc	ellaneous expenditure not written off or adjusted	4a	
	b	Defei	red tax asset	4b	
	с	Profi	t and loss account/ Accumulated balance	4c	
	d	Total	(4a + 4b + 4c)	•	4d
5	1		olication of funds (1e + 2c + 3e +4d)		5
6	In a	case v	where regular books of account of business or pro-		
			following information as on 31st day of March, 2008, in res	pect of business or profession)	60
			unt of total sundry debtors unt of total sundry creditors		6a 6b
			unt of total stock-in-trade		6c
			unt of the cash balance		6d

1 ar t	JA (5)	u L	(fill items 1 to 50 in a case where regular books of account	nts are maintained, otherwise	fill it	tem 51)
r r			s/ Gross receipts of business or profession		1	
	1	(Net	of returns and refunds and duty or tax, if any)			
PROFIT	2	Duti	es, taxes and cess, received or receivable, in respect of goods a			
		a	Union Excise duties 2a			
SU		b	Service tax 2b			
CREDITS TO AND LOSS AG		c	VAT/ Sales tax 2c			
C		d	Any other duty, tax and cess 2d			

e Total of duties, taxes and cess, received or receivable(2a+2b+2c+2d) Other income Rent Commission 3b Dividend 3c Interest 3d Profit on sale of fixed assets Profit on sale of investment being securities chargeable 3f to Securities Transaction Tax (STT) Profit on sale of other investment 3g Profit on account of currency fluctuation 3h 3i Agriculture income Any other income 3j Total of other income (3a to 3j) 4 Closing Stock 5 Total of credits to profit and loss account (1+2e+3k+4) 6 6 Opening Stock Purchases (net of refunds and duty or tax, if any) Duties and taxes, paid or payable, in respect of goods and services purchased Custom duty Counter vailing duty 8b Special additional duty 8c Union excise duty 8d Service tax 8e VAT/ Sales tax 8f Any other tax, paid or payable Total (8a+8b+8c+8d+8e+8f+8g) Freight 9 Consumption of stores and spare parts 10 11 Power and fuel 11 Rents 12 12 Repairs to building 13 PROFIT AND LOSS Repairs to machinery 14 15 Compensation to employees Salaries and wages 15a 15b Bonus Reimbursement of medical expenses 15c 15d Leave encashment DEBITS TO Leave travel benefits 15e 15f Contribution to approved superannuation fund 15g Contribution to recognised provident fund 15h Contribution to recognised gratuity fund 15i Contribution to any other fund Any other benefit to employees in respect of which an expenditure has been incurred 15k Total compensation to employees (15a+15b+15c+15d+15e+15f+15g+15h+15i+15j) **Insurance** a Medical Insurance 16a Life Insurance 16b Keyman's Insurance 16c Other Insurance 16d Total expenditure on insurance (16a+16b+16c+16d) 16e Workmen and staff welfare expenses 17 18 Entertainment 18 Hospitality 19

	20	Conference	20
	21	Sales promotion including publicity (other than advertisement)	21
	22	Advertisement	22
	23	Commission	23
	24	Hotel , boarding and Lodging	24
	25	Traveling expenses including foreign traveling	25
		Conveyance expenses	26
	-	Telephone expenses	27
	-	Guest House expenses	28
		Club expenses	29
		Festival celebration expenses	30
	-	Scholarship	31
	-	Gift	32
	-		
	33	Donation Rates and taxes, paid or payable to Government or any local body (excluding taxes on	33
	34	income)	
		a Union excise duty 34a	
		b Service tax 34b	
		c VAT/ Sales tax 34c	
		d Cess 34d	
		e Any other rate, tax, duty or cess 34e	
		f Total rates and taxes paid or payable (34a+34b+34c+34d+34e)	34f
	35	Audit fee	35
	36	Other expenses	36
	-	Bad debts	37
	-	Provision for bad and doubtful debts	38
	-	Other provisions	39
		Profit before interest, depreciation and taxes	+ +
	40	[5 - (6 + 7 + 8h + 9 to 14 + 15k + 16e + 17 to 33 + 34f + 35 to 39)]	40
	41	Interest	41
	42	Depreciation	42
	43	Profit before taxes (40-41-42)	43
Q	44	Provision for current tax	44
AN	45	Provision for Deferred Tax	45
ONS	46	Profit after tax (43 – 44 – 45)	46
/ISI/	47	Balance brought forward from previous year	47
ROY	48	Amount available for appropriation (46 + 47)	48
TAX PROVISIONS AND APPROPRIATIONS		Transferred to reserves and surplus	49
${ m TA}_{_{L}}$		Balance carried to balance sheet in proprietor's account (48 – 49)	50
E-7		In a case where regular books of account of business or profession are not maintained,	
ZASI	51	furnish the following information for previous year 2007-08 in respect of business or	
NO ACCOUNT CASE	-	profession a Gross receipts	51a
ŢŪO,		b Gross profit	51b
221		c Expenses	51c
ŽO Ž		d Net profit	51d
		a recipione	314
ь .	۸ ۵		
Part A			
-		Method of accounting employed in the previous year (Tick) ☑ ☐ mercantile	□ cash
NO-		s there any change in method of accounting (Tick)	□ N ₀
IER IAT		Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A	3
OTHER FORMATI		Method of valuation of closing stock employed in the previous year	
INFC	- 7 1	a Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at m	narket rate write 3)
		a praviritational (ii at cost of matric fates whichevel is less write 1, ii at cost write 2, ii at iii	ininctiate with 31

Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)

	с	Is there any change in stock valuation method (Tick)	$ \overline{\mathbf{Q}} $	□ Yes □ No	
		Effect on the profit or loss because of deviation, if any		m the method of valuation	4d
_		prescribed under section 145A			40
5		ounts not credited to the profit and loss account, being	-		
		the items falling within the scope of section 28	5a		
	b	the proforma credits, drawbacks, refund of duty of			
		customs or excise or service tax, or refund of sales tax or value added tax, where such credits, drawbacks or			
		refunds are admitted as due by the authorities	5.5		
		concerned			
		escalation claims accepted during the previous year	5c		
	d	any other item of income	5d		
	e	capital receipt, if any	5e		
	f	Total of amounts not credited to profit and loss accou	nt (5	5a+5b+5c+5d+5e)	5f
6	Amo	ounts debited to the profit and loss account, to the exte	nt di	sallowable under section 36:-	
	a	Premium paid for insurance against risk of damage	6a		
		or destruction of stocks or store	oa		
	b	Premium paid for insurance on the health of	6b		
	С	employees Any sum paid to an employee as bonus or			
		commission for services rendered, where such sum	6c		
		was otherwise payable to him as profits or dividend.			
	d	Any amount of interest paid in respect of borrowed capital	6d		
	e	Amount of discount on a zero-coupon bond	6e		
		Amount of contributions to a recognised provident			
		fund	6f		
	g	Amount of contributions to an approved	6g		
	h	superannuation fund Amount of contributions to an approved gratuity			
		fund	6h		
	i	Amount of contributions to any other fund	6i		
	j	Amount of bad and doubtful debts	6j		
	k	Provision for bad and doubtful debts	6k		
	l	Amount transferred to any special reserve	6l		
		Expenditure for the purposes of promoting family			
		planning amongst employees	6m		
	n	Any sum received from employees as contribution to			
		any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the	6n		
		welfare of employees to the extent credited to the			
		employees account on or before the due date			
		Any other disallowance	60		
	_	Total amount disallowable under section 36 (total of 6			бр
7		ounts debited to the profit and loss account, to the exte		sallowable under section 37	
	a	Expenditure of personal nature; Expenditure on advertisement in any souvenir,	7a		
	b	brochure, tract, pamphlet or the like, published by a	7b		
		political party;			
	c	Expenditure by way of penalty or fine for violation of	7c		
	d	any law for the time being in force; Any other penalty or fine;	7d		
	u	Expenditure incurred for any purpose which is an	/u		
	e	offence or which is prohibited by law;	7e		
	f	Amount of any liability of a contingent nature	7 f		
	g	Amount of expenditure in relation to income which	7g		
		does not form part of total income Any other amount not allowable under section 37	7h		
		Total amount disallowable under section 37 (total of 7a		/h)	7i
8		Amounts debited to the profit and loss account, to the			
		Amount disallowable under section 40 (a)(i),			
		40(a)(ia) and 40(a)(iii) on account of non-	Aa		
		" compliance with the provisions of Chapter XVII-B			
		b Amount paid as securities transaction tax	Ab		
		C Amount paid as fringe benefit tax	Ac		
		Amount of tax or rate levied or assessed on the			
		basis of profits	Ad		

		e	Amount paid as wealth tax	Ae			
		_	Amount of interest, salary, bonus, commission	At			
		f	or remuneration paid to any partner or member	Af			
		g	Any other disallowance	Ag			
		h	Total amount disallowable under section 40(total	_	a to Ag)	8Ah	
			, i				
	B.		amount disallowed under section 40 in any preceng the previous year	aing	previous year but allowable	8B	
9	Amo		debited to the profit and loss account, to the exte	nt di	sallowable under section 40A		
			ounts paid to persons specified in section				
	••		(2)(b)	9a			
	b		ount in excess of twenty thousand rupees, paid				
			rwise than by account payee cheque or account	9b			
			ee bank draft under section 40A(3) – 100%				
	c		llowable /ision for payment of gratuity	0-			
				9c			
	d		sum paid by the assessee as an employer for ng up or as contribution to any fund, trust,				
			pany, AOP, or BOI or society or any other	9d			
			tution;				
	e	Any	other disallowance	9e			
	f	Tota	al amount disallowable under section 40A (total of	9a t	o 9e)	9f	
10	Anv	amo	unt disallowed under section 43B in any precedin	g pre	evious year but allowable during		
			ous year	8 I			
	a	-	sum in the nature of tax, duty, cess or fee under	10a			
		any					
	b		sum payable by way of contribution to any vident fund or superannuation fund or gratuity	10b			
			or any other fund for the welfare of employees	100			
	С		sum payable to an employee as bonus or	10-			
			mission for services rendered	10c			
	d		sum payable as interest on any loan or				
			owing from any public financial institution or a efinancial corporation or a State Industrial	10d			
			stment corporation				
	e		sum payable as interest on any loan or	10e			
			owing from any scheduled bank	106			
	f	Any	sum payable towards leave encashment	10f			
	g	Tota	al amount allowable under section 43B (total of 10	a to	10f)	10g	
			unt debited to profit and loss account of the previ	ous y	ear but disallowable under		
		ion 43					
	a		sum in the nature of tax, duty, cess or fee under	11a			
	h	any Any	sum payable by way of contribution to any				
	b		ident fund or superannuation fund or gratuity	11b			
			or any other fund for the welfare of employees				
	c		sum payable to an employee as bonus or	11c			
	d		mission for services rendered sum payable as interest on any loan or				
	u		owing from any public financial institution or a				
			e financial corporation or a State Industrial	11d			
			stment corporation				
	e		sum payable as interest on any loan or	11e			
	c		owing from any scheduled bank				
			sum payable towards leave encashment	11f	110	4.7	
	g		al amount disallowable under Section 43B(total of		to 11t)	11g	
12	Amo	ount	of credit outstanding in the accounts in respect of				
	a	Unio	on Excise Duty	12a			
	b	Serv	rice tax	12b			
	С		[/sales tax				
				12c			
	d		other tax	12d		4.0	
	e	Tota	al amount outstanding (total of 12a to 12d)			12e	
13	Amo	ounts	deemed to be profits and gains under section 33A	B or	33ABA or 33AC	13	
14	Any	amo	unt of profit chargeable to tax under section 41			14	
1.5			of income or expenditure of prior period credited	or d	ebited to the profit and loss	15	
15					•	ı l	

Part	A –	QD	Quantitative details (optional in a case not liable for a	udit under section 44AB)		
	(a)	In tl	ne case of a trading concern			
		1	Opening stock		1	
		2	Purchase during the previous year		2	
		3	Sales during the previous year		3	
		4	Closing stock		4	
			Shortage/ excess, if any		5	
	(b)	In tl	e case of a manufacturing concern			
S		6	Raw materials			
AIL			a Opening stock		6a	
DETAIL			b Purchases during the previous year		6b	
			c Consumption during the previous year		6c	
QUANTITATIVE			d Sales during the previous year		6d	
ľľ.			e Closing stock f Yield finished products		6e	
IAN			Domontogo of viold		6f	
Óſ			h Shortage/ excess, if any		6g 6h	
		7	Finished products/ By-products		UII	
			a opening stock		7a	
			b purchase during the previous year		7b	
			c quantity manufactured during the previous year		7c	
			d sales during the previous year		7d	
			e closing stock		7e	
			f shortage/ excess, if any		7f	
_		<u> </u>				
Part			Computation of total income			
			ries (6 of Schedule S)		1	
			me from house property (4c of Schedule-HP) (enter nil	if loss)	2	
	3		its and gains from business or profession			
		i	Profit and gains from business other than speculative business (A37 of Schedule-BP)	3i		
		ii	Profit and gains from speculative business (B41 of Schedule-BP) (enter nil if loss)	3ii		
		iii	Total (3i + 3ii) (enter nil if 3iii is a loss)		3iii	
	4	Cap	ital gains			
		a	Short term			
			i Short-term (under section 111A) (A7 of Schedule-	4ai		
			CG) (enter nil if loss) ii Short-term (others) (A8 of Schedule-CG)	4aii	-	
			iii Total short-term (4ai + 4aii)	4aiii	-	
ME		b	Long-term (B6 of Schedule-CG) (enter nil if loss)	4b	_	
CO			Total capital gains (4aiii + 4b) (enter nil if 4c is a loss)		4c	
LD	5		me from other sources			
TOTAL INCOME	-		from sources other than from owning race horses (3	5a	-	
T			of Schedule OS) (enter nil if loss)			
		b	from owning race horses (4c of Schedule OS) (enter nil if loss)	5b		
		c	Total (5a + 5b)		5c	
	6		l (1 + 2 + 3iii +4c +5c)		6	
	7	Loss	es of current year to be set off against 6 (total of 2vii, 3v	vii and 4vii of Schedule CYLA)	7	
	8	Bala	nce after set off current year losses (6 – 7)		8	
	9	Brou	ight forward losses to be set off against 6 (total of 2vii,	3vii and 4vii of Schedule BFLA)	9	
			ss Total income (8-9) (also 5viii of Schedule BFLA)	·	10	
			uctions under Chapter VI-A (s of Schedule VIA)		11	
			l income (10 – 11)		12	
	13	Net	agricultural income/ any other income for rate purpos	e (4 of Schedule EI)	13	
	14	'Agg	regate income' (12 + 13)		14	

	15	Losses of current year to be carried forward (total of xi of C	FL)		15				
	ъ ,								
Part		Computation of tax liability on total income Tax payable on total income							
	_	a Tax at normal rates	1a		-				
		b Tax at special rates (11 of Schedule-SI)	1b						
		c Tax Payable on Total Income (1a + 1b)	10		1c				
	2	Rebate under section 88E (4 of Schedule-STTR)			2				
×		Balance Tax Payable (1 -2)			3				
П		Surcharge on 3			4				
ABI		Education cess, including secondary and higher education c	ess on (3 + 4)		5				
COMPUTATION OF TAX LIABILITY		Gross tax liability (3 + 4 + 5)	,		6				
ĹĄ		Tax relief							
OF		a Section 89	7a						
NO		b Section 90	7b						
VII.		c Section 91	7e						
UT/		d Total (7a + 7b + 7c)	1		7d				
MP	8	Net tax liability (6 – 7d)			8				
9	9	Interest payable							
		a For default in furnishing the return (section 234A)	9a						
		b For default in payment of advance tax (section 234B)	9b						
		c For deferment of advance tax (section 234C)	9c						
		d Total Interest Payable (9a+9b+9c)			9d				
		Aggregate liability (8 + 9d)			10				
	11	Taxes Paid							
_		a Advance Tax (from Schedule-IT)	11a						
TAXES PAID		b TDS (total of column 7 of Schedule-TDS1 and column 7	11b						
SP		of Schedule-TDS2) c TCS (column 7 of Schedule-TCS)	11c						
AXE		d Self Assessment Tax (from Schedule-IT)	11d						
T		e Total Taxes Paid (11a+11b+11c + 11d)			11e				
	12	Amount payable (Enter if 10 is greater than 11e, else enter 0)			12				
		Refund (If 11e is greater than 10, also give Bank Account details be	rlow)		13				
		Enter your bank account number (mandatory in case of refund)			', ', , , , , , , , , , , , , , , , , ,				
QN		Do you want your refund by ☐ cheque, or ☐ deposited d		nk account? (tick	as applicable 🗹)				
REFU		In case of direct deposit to your bank account give additions		mi weedanii (men					
3	MIC	CR Code Ty	pe of Account (tick as	s applicable 🗹)	☐ Savings ☐ Current				
_			,						
there prev	VERIFICATION I, son/ daughter of solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to Income-tax for the previous year relevant to the Assessment Year 2008-09. Place Date Sign here →								
17	If t	he return has been prepared by a Tax Return Preparer (TR	P) give further deta	ils below:					
Iden	tific	ation No. of TRP Name of TRP		Counte	r Signature of TRP				
If T	RP is	s entitled for any reimbursement from the Government, amo	unt thereof	18					
Sche		<u> </u>		n	AN of Employer (and and)				
	Ivai	me of Employer		r	AN of Employer (optional)				
		T (GL)		l a					
	Ado	dress of employer Town/City		State	Pin code				
\mathbf{S}									
SALARIES		Salary (Excluding all allowances, perquisites & profit in lieu of salar			1				
\mathbf{AL}_ℓ		Allowances exempt under section 10	2						
S	3	Allowances not exempt			3				
	4	Value of perquisites		4					
	5	Profits in lieu of salary			5				
	6	Income chargeable under the Head 'Salaries' (1+3+4+5)			6				

Saha	chedule HP Details of Income from House Property (Please refer to instructions)													
Sche			_		геје									
		Addr	ess of property 1	Town/ City			State				PIN Cod	le		
	1												1	
		(Tick)	☑ if let out □	Name of Te	nant		PAN of T			Tenant (optional)				
		` ′												
			Annual letable value/ rent received or reco	eivable (high	er if	let out for whole of the ye	ear, lo	wer	1a					
		a į	f let out for part of the year)						14					
		b 7	The amount of rent which cannot be realize	zed	1b									
		c Tax paid to local authorities			1c									
		_	Γotal (1b + 1c)		1d									
		_							-					
		-	Balance (1a – 1d)						1e					
		f 3	30% of 1e		1f									
		gl	Interest payable on borrowed capital		1g									
		h i	Total (1f + 1g)						1h					
		_	Income from house property 1 (1e – 1h)						1i					
ŀ				Town/ City			State				PIN Cod	lo.		
	2	Auui	ess of property 2	Town/ City			State				rin Coc	16		
	2												1	
ŀ			- ·c	Massa af Ta	4		DANI	· C T	١	4 (4:	1)		L	
		(Tick)	☑ if let out □	Name of Te	nant		PAN	01 1	enan	t (opti	onai)			
		1		• 11 /1 · 1	• • •	1								
			Annual letable value/ rent received or received	eivable (high	er if	iet out for whole of the ye	ear, to	wer	2a					
Ľ		į	f let out for part of the year)		1 2:									
HOUSE PROPERTY			The amount of rent which cannot be realized	zed	2b									
PE		c .	Tax paid to local authorities		2c									
\ <u>₹</u>		d	Fotal (2b + 2c)		2d									
E P		_	Balance (2a – 2d)						2e					
S		_	30% of 2e		2f				20					
<u>Q</u>														
-			Interest payable on borrowed capital	2g										
		h i	Γotal (2f + 2g)						2h					
		i]	Income from house property 2 (2e – 2h)						2i					
İ			ess of property 3	Town/ City			State				PIN Coc	le		
	3	14441	ess of property o	l'own, eng			State				1111000		1 1	, ,
	-													
ŀ		(T) 1)	☑ if let out □	Name of Te	nant		PAN	of T	enan	t (opti	nnal)			
		(Tick)	☑ 11 let out □	Traine of Te	manı		AII	01 1	Ciiai	t (opti	onai)			
			Annual letable value/ rent received or rec	ivable (high	or if	let out for whole of the ve	ear la	wor						
			f let out for part of the year)	civable (mgn	er ij	iei oui joi whole of the ye	.ui, io	WEI	3a					
		,	The amount of rent which cannot be realized	d	3b									
				zeu										
		-	Tax paid to local authorities		3c									
		d .	Γotal (3b + 3c)		3d									
		e l	Balance (3a – 3d)						3e					
		-	30% of 3e		3f									
		-												
		_	Interest payable on borrowed capital		3g									
			Γotal (3f + 3g)						3h					
			Income from house property 3 (3e – 3h)						3i					
	4	Incor	ne under the head "Income from house pi	roperty"										
ŀ		-	Rent of earlier years realized under sectio						4a					
			Arrears of rent received during the year u		, 25 P	after deductive 200/			4b					
				nuer section	1 23D	after deducting 50%								
		c .	Total (4a + 4b + 1i + 2i + 3i)						4c					
NOT	$E \triangleright$	Ple	ase include the income of the specified persons i	referred to in S	Sched	ule SPI while computing th	e inco	те и	nder	this hea	d			
Sche	dule	BP	Computation of income from bu	ısiness or pr	ofes	sion								
			business or profession other than specula											
			Profit before tax as per profit and loss acc			itom 51d of Dont A De-	τ)		1					
OR						Titem 510 of Part A-P&	L)		1					
		l I.	Net profit or loss from speculative busines	s included	2									
ES			n 1											
Ž Ž		3]	Income/ receipts credited to profit and los	s account	3									
INCOME FROM BUSINESS PROFESSION			considered under other heads of income											
M I			Profit or loss included in 1, which is referi	ed to in	4									
Q E			section 44AD/44AE/44AF/44B/44BB/44BE		-									
X X														
Æ		44D/44DA Chapter-XII-G/ First Schedule of Income-												
Ó		tax Act 5 Income credited to Profit and Loss account (included in 1)which is exempt												
SC		ارد		• • • • • • • • • • • • • • • • • • • •										
Τ			a share of income from firm(s)		5a									
			b Share of income from AOP/ BOI		5b									

	c Any other exempt income	5c			
	d Total exempt income	5d			
6	Balance (1-2-3-4-5d)			6	
7	Expenses debited to profit and loss account considered under other heads of income	7			
8	Expenses debited to profit and loss account which relate to exempt income	8			
9	Total (7 + 8)	9			
10	Adjusted profit or loss (6+9)			10	
11	Depreciation debited to profit and loss account include	ed ir	19	11	
12	Depreciation allowable under Income-tax Act				
	i Depreciation allowable under section 32(1)(ii) (column 6 of Schedule-DEP)	12i			
	ii Depreciation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA of IT Rules)	12ii			
	iii Total (12i + 12ii)			12iii	
13	Profit or loss after adjustment for depreciation (10 +1	1 - 1	2iii)	13	
14	Amounts debited to the profit and loss account, to the extent disallowable under section 36 (6p of Part-OI)	14			
	Amounts debited to the profit and loss account, to the extent disallowable under section 37 (7i of Part-OI)				
	Amounts debited to the profit and loss account, to the extent disallowable under section 40 (8Ah of Part-OI)				
17	Amounts debited to the profit and loss account, to the extent disallowable under section 40A (9f of Part-OI)	17			
18	Any amount debited to profit and loss account of the previous year but disallowable under section 43B (11g of Part-OI)	18			
	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act,2006	19			
20	Deemed income under section 41	20			
21	Deemed income under section 33AB/33ABA/35ABB/72A/80HHD/80-IA	21			
22	Any other item or items of addition under section 28 to 44DA	22			
	Any other income (including income from salary, commission, bonus and interest from firms in which an individual/ HUF/ Prop. concern is a partner) not included in profit and loss	23			
24	Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 +23)			24	
25	Deduction allowable under section 32(1)(iii)	25			
	Amount of deduction under section 35 in excess of the amount debited to profit and loss account (item vii(4) of Schedule ESR)	26			
	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year(8Bof Part-OI)	27			
28	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year(10g of Part-OI)	28			
29	Deduction under section 35AC				
	a Amount, if any, debited to profit and loss account	29a			
		29b			
	b Amount allowable as deduction				
	b Amount allowable as deduction c Excess amount allowable as deduction (29b - 29a)	29c			
30	c Excess amount allowable as deduction	29c 30			
30	c Excess amount allowable as deduction (29b – 29a) Any other amount allowable as deduction			31	
31	c Excess amount allowable as deduction (29b - 29a) Any other amount allowable as deduction Total (25 + 26 + 27+28 +29c +30)			31	
31 32	c Excess amount allowable as deduction (29b – 29a) Any other amount allowable as deduction Total (25 + 26 + 27+28 +29c +30) Income (13 + 24 – 31)	30	adou.	31 32	
31 32	c Excess amount allowable as deduction (29b – 29a) Any other amount allowable as deduction Total (25 + 26 + 27+28 +29c +30) Income (13 + 24 – 31) Profits and gains of business or profession deemed to be	30 be ui	nder -	-	
31 32	c Excess amount allowable as deduction (29b – 29a) Any other amount allowable as deduction Total (25 + 26 + 27+28 +29c +30) Income (13 + 24 – 31) Profits and gains of business or profession deemed to be section 44AD	30 be ui	nder -	-	
31 32	c Excess amount allowable as deduction (29b – 29a) Any other amount allowable as deduction Total (25 + 26 + 27+28 +29c +30) Income (13 + 24 – 31) Profits and gains of business or profession deemed to be	30 be ui	nder -	-	
31 32	c Excess amount allowable as deduction (29b – 29a) Any other amount allowable as deduction Total (25 + 26 + 27+28 +29c +30) Income (13 + 24 – 31) Profits and gains of business or profession deemed to be section 44AD ii Section 44AE	30 be ui		-	
31 32	c Excess amount allowable as deduction (29b – 29a) Any other amount allowable as deduction Total (25 + 26 + 27+28 +29c +30) Income (13 + 24 – 31) Profits and gains of business or profession deemed to be section 44AD ii Section 44AE	30 be ui 33i 33ii		-	

					_			
		vi	Section 44BBA	33vi				
		vii	Section 44BBB	33vii				
		viii	Section 44D	33				
		ix	Section 44DA	viii 33ix				
			Chapter-XII-G	33 x				
			First Schedule of Income-tax Act	33xi				
			Total (33i to 33xi)		33xii			
	34	Prof	it or loss before deduction under section 10A/10A	34				
	35	Ded	luctions under section-					
		i	10A (6 of Schedule-10A)	35i				
		ii	10AA (d of Schedule-10AA)	35ii				
		iii	10B (f of Schedule-10B)	35iii				
		iv	10BA (f of Schedule-10BA)	35iv				
		v	Total (35i + 35ii +35iii + 35iv)		35v			
	36	Net	profit or loss from business or profession other th	an speculative business (34 – 35v)	36			
	37		Profit or loss from business or profession (same as	s above in 36 except in case of special	A37			
			ness, after applying rule 7A, 7B or 7C)					
В	Con	nputa	tion of income from speculative business					
	38	Net	profit or loss from speculative business as per pro	fit or loss account	38			
	39	Add	itions in accordance with section 28 to 44DA		39			
	40	Ded	uctions in accordance with section 28 to 44DA		40			
	41	Prof	it or loss from speculative business (38+39-40)		B41			
C	Inco	me c	hargeable under the head 'Profits and gains' (A37	7+B41)	C			
OTE >	Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head							

1	Block of assets			Pl	ant and mach	inery		
2	Rate (%)	15	30	40	50	60	80	100
		(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
3	Written down value on the first day of previous year							
4	Additions for a period of 180 days or more in the previous year							
5	Consideration or other realization during the previous year out of 3 or 4							
6 7 8 9 10 11 12 13	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)							
7	Additions for a period of less than 180 days in the previous year							
8	during the year out of 7							
9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)							
10	Depreciation on 6 at full rate							
11	Depreciation on 9 at half rate							
12	Additional depreciation, if any, on 4							
13	Additional depreciation, if any, on 7							
14	Total depreciation* (10+11+12+13)							
15	Expenditure incurred in connection with transfer of asset/ assets							
16	Capital gains/ loss under section 50* (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)							
17	Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if result is negative)							

1	Block of assets		Building		Furniture and fittings	Intangible assets	Ships
2	Rate (%)	5	10	100	10	25	20
		(i)	(ii)	(iii)	(iv)	(v)	(vi)
3	Written down value on the first day of previous year						
4	Additions for a period of 180 days or more in the previous year						
5	Consideration or other realization during the previous year out of 3 or 4						
6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)						
7	Additions for a period of less than 180 days in the previous year						
8	Consideration or other realizations during the year out of 7						
9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)						
10	Depreciation on 6 at full rate	-					

Schedule DEP Summary of depreciation on assets

17 Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if

block ceases to exist)

result is negative)

SUMMARY OF DEPRECIATION ON ASSETS

12 Additional depreciation, if any, on 4 13 Additional depreciation, if any, on 7 14 Total depreciation* (10+11+12+13) 15 Expenditure incurred in connection with transfer of asset/ assets 16 Capital gains/ loss under section 50* (5 + 8 - 3 - 4 - 7 - 15) (enter negative only if

1		Plant and machinery		
		a Block entitled for depreciation @ 15 per cent (Schedule DPM - 14 i)		
		b Block entitled for depreciation @ 30 per cent (Schedule DPM - 14 ii)		
		c Block entitled for depreciation @ 40 per cent (Schedule DPM - 14 iii)		
		d Block entitled for depreciation @ 50 per cent (Schedule DPM - 14 iv)		
		e Block entitled for depreciation @ 60 per cent (Schedule DPM - 14 v)		
		f Block entitled for depreciation @ 80 per cent (Schedule DPM – 14 vi)		
		g Block entitled for depreciation @ 100 per cent (Schedule DPM - 14 vii)		
		h Total depreciation on plant and machinery (1a + 1b + 1c + 1d+ 1e + 1f + 1g)	1h	
Ī	2	Building		
		a Block entitled for depreciation @ 5 per cent (Schedule DOA- 14i)		
		b Block entitled for depreciation @ 10 per cent (Schedule DOA- 14ii) 2b		
		c Block entitled for depreciation @ 100 per cent (Schedule DOA- 14iii)		
		d Total depreciation on building (total of 2a + 2b + 2c)	2d	
	3	Furniture and fittings(Schedule DOA- 14 iv)	3	
İ	4	Intangible assets (Schedule DOA- 14 v)	4	
T	5	Ships (Schedule DOA- 14 vi)	5	
-	6	Total depreciation (1h+2d+3+4+5)	6	

dule	DC	G Deemed Capital Gains on sale of depreciable	e ass	ets		
1	Plai	nt and machinery				
		Block entitled for depreciation @ 15 per cent (Schedule DPM - 16i)	1a			
		Block entitled for depreciation @ 30 per cent (Schedule DPM – 16ii)				
	c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 16iii)	1c			
	d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 16iv)	1d			
		Block entitled for depreciation @ 60 per cent (Schedule DPM – 16v)	1e			
	f	Block entitled for depreciation @ 80 per cent (Schedule DPM – 16vi)	1f			
	g	Block entitled for depreciation @ 100 per cent (Schedule DPM – 16vii)	1g			
	h	Total (1a +1b + 1c + 1d + 1e + 1f + 1g)			1h	
2	Buil	lding				
	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 16i)	2a			
	b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 16ii)	2b			
	c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 16iii)	2c			

2d

3

4

5

6

Chedule ESR Deduction under section 35								
Sl No	Expenditure of the nature referred to in section	Amount, if any, debited to profit and loss account (2)	Amount of deduction allowable (3)	Amount of deduction in excess of the amount debited to profit and loss accoun $(4) = (3) - (2)$				
i	35(1)(i)	(2)	(0)	(1) (2)				
ii	35(1)(ii)							
iii	35(1)(iii)							
iv	35(1)(iv)							
v	35(2AA)							
vi	35(2AB)							
vii	total							

d Total (2a+2b+2c)

5 Ships (Schedule DOA- 16vi)

6 Total (1h+2d+3+4+5)

CAPITAL GAINS

3 Furniture and fittings (Schedule DOA- 16iv)

4 Intangible assets (Schedule DOA- 16v)

hedule C	\mathbf{G}			Capital Gains				
A S	hor	t-ter	m cap	oital gain				
	1	Froi	m slun	np sale				
		a	Full v	alue of consideration	1a			
		b	Net w	orth of the under taking or division	1b			
			_	term capital gains from slump sale	1c			
		d	Dedu	ction under sections 54B/54D	1d			
		e	Net sl	nort term capital gains from slum sale (1c –	1d)		1e	
	2	Froi	m asse	ts in case of non-resident to which first prov	riso t	o section 48 is applicable	2	
	3	Froi	m othe	er assets				
		a	Full v	alue of consideration	3a			
		b	Dedu	ctions under section 48				
			i	Cost of acquisition	bi			
				Cost of Improvement	bii			
				Expenditure on transfer	biii			
			iv	Total (bi + bii + biii)	biv			
				ce (3a – biv)	3c			
		d		if any, to be ignored under section 94(7) or (enter positive values only)	3d			
		e	Dedu	ction under section 54B/54D	3e			
		f	Short	-term capital gain (3c – 3d – 3e)	•		3f	
	4	Dee	med sł	ort capital gain on depreciable assets (6 of S	Sche	dule-DCG)	4	

		mount o	leemed to be sl	hort term capital g	ains under s	sectio	ons 54B/54D	/54EC/ 54ED/54G/	5	
			rt term capital	gain (1e + 2 +3f +4	4 +5)				6	
	7 S	hort ter	m capital gain	under section 111A	A included i	n 6			7	
	8 S	hort ter	m capital gain	other than referre	d to in section	on 11	1A (6 – 7)		A8	
В	Long	term caj	oital gain							
	1 F	rom slu	mp sale							
		a Full	value of consid	eration		1a				
		b Net v	worth of the un	der taking or divis	sion	1b				
		c Long	term capital g	gains from slump s	ale	1c				
			nption under s 54G/54GA	ections 54/54B/54D	D/54EC/	1d				
		e Net l	ong term capit	al gain from slum	sale (1c – 1	1d)			1e	
	2 A	sset in c	ase of non-resi	dent to which first	proviso to s	sectio	n 48 applica	able	2	
	3 C	ther ass	ets for which o	ption under provi	so to section	112(1) not exerc	rised		
		a Full	value of consid	eration		3a				
		b Dedu	ictions under s	ection 48						
		i	Cost of acqui	sition after indexat	tion	bi				
		ii	Cost of impro	vement after inde	xation	bii				
		iii	Expenditure	on transfer		biii				
		iv	Total (bi + bi	i +biii)		biv				
			nce (3a – biv)			3c				
			nption under s 54G/54GA	ections 54/54B/54D)/54EC/	3d				
		e Net l	palance (3c – 3	d)					3e	
	4 C	4 Other assets for which option under proviso to section 1					1) exercised	L		
	a Full value of consideration					4a				
		b Dedu	ictions under s	ection 48						
		i	Cost of acqui	sition without inde	exation	bi				
		ii	Cost of impro	vement without in	dexation	bii				
		iii	Expenditure	on transfer		biii				
		iv	Total (bi + bi	i +biii)		biv				
			nce (4a – biv)			4c				
			nption under s 54G/54GA	ections 54/54B/54D)/54EC/	4d				
		e Net l	palance						4e	
	5 A	mount o	leemed to be lo	ong term capital ga	ins under s	ection	ns 54/54B/54	ID/54EC/ 54ED/	5	
		4F/54G/					,			
	le	(ss) + 5)		gain (1e (enter nil ij	r	`	v	. ,	В6	
				e head "CAPITAL		18 + 1	B6) (enter B 6	of as nil, if loss)	C	
)	Inforr	nation a	bout accrual/r	eceipt of capital ga						
	1		Date	Upto 15/9	16/9	to 1:	5/12	16/12 to 15/3	3	16/3 to 31/3
	2	τ	ng town	(i)		(ii)		(iii)		(iv)
	2		ng- term							
	3	Sn	ort-term							

Schedule OS Income from other sources

1	Inco	me (other than from owning race horse(s):-				
	a	Divi	dends, Gross	1a			
	b Interest, Gross 1b						
	С	c Rental income from machinery, plants, buildings, 1c					
	d	_		1d			
	e	Tota	al (1a + 1b + 1c + 1d)			1e	
	f	Ded	uctions under section 57:-				
		i	Expenses	fi			
		ii	Depreciation	fii			
		iii	Total	fiii			
	g	Bala	ance (1e – fiii)			1g	
2	Win	ning	s from lotteries, crossword puzzles, races, etc.			2	
3	Inco	me f	rom other sources (other than from owning race)	horse	s) (1 g + 2) (enter 1g as nil if loss)	3	
4	Inco	me f	rom owning and maintaining race horses				
	a	Rec	eipts	4a			
	b	Ded	uctions under section 57 in relation to (4)	4b			
	c	Bala	ance (2a – 2b)			4c	
	2 3	g 2 Win 3 Inco 4 Inco	a Divib Interval of the control of t	b Interest, Gross c Rental income from machinery, plants, buildings, d Others, Gross (excluding income from owning race horses) e Total (1a + 1b + 1c + 1d) f Deductions under section 57:- i Expenses ii Depreciation iii Total g Balance (1e - fiii) 2 Winnings from lotteries, crossword puzzles, races, etc. 3 Income from other sources (other than from owning race) 4 Income from owning and maintaining race horses a Receipts b Deductions under section 57 in relation to (4)	a Dividends, Gross b Interest, Gross c Rental income from machinery, plants, buildings, d Others, Gross (excluding income from owning race horses) e Total (1a + 1b + 1c + 1d) f Deductions under section 57:- i Expenses ii Depreciation iii Total g Balance (1e - fiii) Winnings from lotteries, crossword puzzles, races, etc. Income from owning and maintaining race horses Income from owning and maintaining race horses a Receipts b Deductions under section 57 in relation to (4) 1b 1d 1d 1d 1d 1d 1d 1d 1d 1d 1d 1d 1d 1d	a Dividends, Gross b Interest, Gross c Rental income from machinery, plants, buildings, d Others, Gross (excluding income from owning race horses) e Total (1a + 1b + 1c + 1d) f Deductions under section 57:- i Expenses ii Depreciation iii Total g Balance (1e - fiii) 2 Winnings from lotteries, crossword puzzles, races, etc. 3 Income from owning and maintaining race horses 4 Receipts 4 Receipts 4 Deductions under section 57 in relation to (4) 4 Deductions under section 57 in relation to (4)	a Dividends, Gross b Interest, Gross c Rental income from machinery, plants, buildings, d Others, Gross (excluding income from owning race horses) e Total (1a + 1b + 1c + 1d) f Deductions under section 57:- i Expenses ii Depreciation iii Total g Balance (1e - fiii) 2 Winnings from lotteries, crossword puzzles, races, etc. 3 Income from owning and maintaining race horses a Receipts b Deductions under section 57 in relation to (4) 1a 1b 1c 1c 1b 1c 1c 1d 1e 1e 1e 1e 1e 1e 1e 1e 1e

 Income chargeable under the head "Income from other sources" (3 + 4c) (enter 4c as nil if loss and take 4c loss figure to Schedule CFL)	5	
and take 40 toss figure to beneaute CLD		

Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

Schedule CYLA Details of Income after set-off of current years losses

	CLAT	H 1/6 6	T r e		D : 1		<u> </u>
	Sl.No	Head/ Source of	Income of current	House property loss of	Business Loss	Other sources loss (other	Current year's
		Income	year	the current year set off	(other than speculation	than loss from race	Income remaining
			(Fill this column only		loss) of the current year	horses) of the current	after set off
			if income is zero or		set off	year set off	
1			positive)	Total loss	Total loss	Total loss	
Ż				(4c of Schedule –HP)	(A37 of Schedule-BP)	(3 of Schedule-OS)	
ME			1	2	3	4	5=1-2-3-4
UST		Loss to be adjusted					
ADJUSTMENT	i	Salaries					
ross	ii	House property					
	iii	Business(including					
AR		speculation profit)					
YE,	iv	Short-term capital					
-		gain					
Z	v	Long term capital					
Σ		gain					
URRENT	vi	Other sources (incl.					
S		profit from owning					
		race horses)					
	vii	Total loss set off	•				
	viii	Loss remaining afte	r set-off				

Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's income remaining after set off
		1	2	3	4	5
i	House property					
	Business (including speculation profit)					
Iii	Short-term capital gain					
iv	Long-term capital gain					
	Other sources (profit from owning race horses)					
vi	Total of brought forward loss	set off				

Sche	dule	e CFL Details	of Losses	to be carried f	orward to future y	ears			
	Sl. No.	Assessment Year	Date of Filing (DD/MM/ YYYY)	House property loss	Loss from business other than loss from speculative business including unabsorbed depreciation allowance u/s 35(4)	Loss from speculative business including unabsorbed depreciation allowance u/s 35(4)	Short-term capital loss	Long-term Capital loss	Other sources loss (from owning race horses)
	i	2000-01			, ,				
SS	ii	2001-02							
COSS	iii	2002-03							
OF	iv	2003-04							
ARD	v	2004-05							
RW.	vi	2005-06							
FO.	vii	2006-07							
CARRY FORWARD OF	viii	2007-08							
CA	ix	Total of earlier year losses							
	X	Adjustment of above losses in Schedule BFLA (see instruction)							
	xi	2008-09 (Current year losses)							
	xii	Total loss Carried Forward to future years							

Name and address of donee

DETAILS OF DONATIONS

ii

iii

iv

Amount of donation

Ai

Aii

Aiii

Aiv

	v			Av	
	vi	Total		Avi	
		ations entitled for 50% deduction where donee not required to be appr (5) (vi)	oved under section		
		Name and address of donee			Amount of donation
	i			Bi	
	ii			Bii	
	iii			Biii	
	iv			Biv	
	v			Bv	
	vi	Total		Bvi	
		ations entitled for 50% deduction where donee is required to be approv (5) (vi)	ved under section		
		Name and address of donee	PANof donee		Amount of donation
	i			Ci	
	ii			Cii	
	iii			Ciii	
	iv			Civ	
	v			Cv	
	vi	Total		Cvi	
D		Total donations (Avi + Bvi + Cvi)		D	

Sche	dule	80-IA	Deductions under section 80-IA			
			respect of profits of an enterprise referred to A(4)(i) [Infrastructure facility]	a		
80-IA			respect of profits of an undertaking referred 0-IA(4)(ii) [Telecommunication services]	b		
U/S 80			respect of profits of an undertaking referred 0-IA(4)(iii) [Industrial park and SEZs]	c		
			respect of profits of an undertaking referred 0-IA(4)(iv) [Power]	d		
DEDUCTIONS		to in section 8 and deductior	respect of profits of an undertaking referred 0-IA(4)(v) [Revival of power generating plant] in respect of profits of an undertaking section 80-IA(4)(vi)[Cross-country natural in network]			
	f	Total deduction	ons under section 80-IA $(a + b + c + d + e)$		f	

Sche	dule	80-IB Deductions under section 80-IB		
		in section 80-IB(3) [Small-scale industry]	a	
	b	Deduction in respect of industrial undertaking located in Jammu & Kashmir [Section 80-IB(4)]	b	
		Deduction in respect of industrial undertaking located in industrially backward states specified in Eighth Schedule [Section 80-IB(4)]	c	
		Deduction in respect of industrial undertaking located in industrially backward districts [Section 80-IB(5)]	d	
-IB		Deduction in the case of multiplex theatre [Section 80-IB(7A)]	e	
0/S 80		Deduction in the case of convention centre [Section 80-IB(7B)]	f	
IONS		Deduction in the case of company carrying on scientific research [Section 80-IB(8A)]	g	
DEDUCTIONS U/S 80-IB	h	Deduction in the case of undertaking which begins commercial production or refining of mineral oil [Section 80-IB(9)]	h	
		Deduction in the case of an undertaking developing and building housing projects [Section 80-IB(10)]	i	
	j	Deduction in the case of an undertaking operating a cold chain facility [Section 80-IB(11)]	j	
		Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits and vegetables [Section 80-IB(11A)]	k	
		Deduction in the case of an undertaking engaged in integrated business of handling, storage and transportation of foodgrains [Section 80-IB(11A)]	1	

	m		ase of an undertaking engage ntaining a rural hospital [Sec		m			
	n		nder section 80-IB (Total of a	to m)	<u>I</u>		n	
d 1		00.16 00.15			0.10	0 HE	•	
Sch		80-IC or 80-IE	Deductions und ect of industrial undertaking			0-1E	1	
			ect of industrial undertaking			Dradach	2	
		_	ect of industrial undertaking				3	
E	4	_	ect of industrial undertaking					
/ID/	_	a Assam	- Ct of industrial undertaking	located III	4a	St		
)I-0		b Arunachal Pra	a dash		4b			
U/S 80-IC/ID/IE			auesii — — — — — — — — — — — — — — — — — —		4c			
					4d			
DEDUCTIONS								
ouc		e Meghalaya			4e			
DEI		f Nagaland			4f			
		g Tripura		1 · N / /1	4g	1.65 (5)	41-	
	_		ction for undertakings locate			11 of 5a to 5g)	4h	
	5	Total deduction un	nder section 80-IC or 80-IE (1+2+3+4	h)		5	<u> </u>
Sch	_		Deductions under Chapter VI)	T		
	-	80C	•	80GGC	ماده طیبا ه			
	b	80CCC		801A (f of So 80-IA)	спеаше			
	c	80CCD	1	80IAB				
7				0010 / 66				
TOTAL DEDUCTIONS	d	80D		80IB (n of S 80-IB	chedule			
CI	e	80DD	n	80IC/ 80-IE				
EDI				Schedule 80 [.] IE)	-IC/ 80-			
TD	f	80DDB		80ID/ 80JJ	4			
OTA								
Ĭ	g	80E	p	80QQB				
	h	80G	q	80RRB				
	i	80GG/GGA		80U				
			nder Chapter VI-A (Total of				s	
	3	i otai ucuuctions u	nuci Chapter VI-A (Total of	14 (01)			3	
Scho	edule	STTR Reb	oate under section 88E					
	1		m transactions chargeable to					
			rofit from business or profes on speculative business inclu			the gross total income	2	
		of Schedule I	BP					
VTE		ii Being from s Schedule BP	peculative business included	in B38 of	1ii			
EB/		iii Total					1iii	
STT REBATE	2		(iii) above on average rate of	f tax	2			
\mathbf{S}	3		he year on the transactions c		3			
		to STT which have	been entered into in the cou					
	4	business during the	e year on 88E, lower of (2) and (3)				4	
_	1	repare unuel seen	51. 5012, 10 HCl 01 (2) allu (3)					
Sche	edule	SPI Inco	me of specified persons(spou	se, minor cl	hild etc) i	ncludable in income o	f the assesse	ee
			Name of person PAN of p					

Sche	dule	SI		Incom	e chai	rgeable	to Inco	me	tax a	t sp	ecia	l rat	es IB	[Ple	ase see in	ıstru	ction	Num	ber-9(iii) for se	ection co	ode an	d rate of tax
	Sl No	Section code	Ø	Special r (%)	ate	In	come i			Tax	x the ii	reon		Sl No	Section code	Ø	Spe rate			Income i		Ta	x thereon ii
ſΕ	1													6									
SPECIAL RATE	2													7									
IAL	3													8									
EC	4													9									
SI	5													10									
			ш											10		ш			T-	4-1 (1:: 4-	10 ::)		
	11																		10	tal (1ii to	10 11)		
S		lule IF		formatio				rshi	p firı	ns i	in w	hich	you a	ıre p	artner								
~	Nu	mber of f					artner		DANI	. 6	d (. 2 . 1 1	.1
FIRMS IN WHICH PARTNER			Ν	Name of	tne F	ırm			PAN	01 1	tne 1	ırm			rcentage Share		A		nt of he pro	share ofit	31°	otai d Mar	alance on ch in the
ARI														in t	the profit	;							rm
H P	1													01	the firm				i			j	i
Œ	2																						
≶ Z	3																						
MS I	4																						
FIR	5																						
	6	Total																					
	_	Dr		I D	e e	4 -	-	Œ							m . 1 T		`						
nec	ule l	Enterest in	cor		01 E	xempt .	Income	(Inc	ome	not	tot	oe in	clude	d in	Total Inc	come	()		1				
, -		Dividend																	2				
-		Long-tern			ne on	which	Securit	tios '	Franc	sact	ion	Tov	ic nai	А					3				
-		Net Agric													74 7R o	r 9)			4				
<u> </u>		Share in t						16 10	DC C	ACIU	iucu	unu	ici i u	ic /,	/A, /B 0	1 0)			5				
EXEMPI INCOME		Others, in						r oh	:14										6				
1		Total (1+2		_	ութւ ո	ncome	OI IIIIIIO	or Cii	IIu										7				
	,	10tai (1+2	, 13	141310)																			
che	dule	AIR		Other	Infor	mation	(Infor	mati	on re	lati	ng t	o An	nual	Info	rmation 1	Retu	ırn) [Plea:	se see	instructi	on numb	er-9(i	v) for code]
Sl		Code of T	rans	saction		7		Am	ount	(Rs))		Sl		Code of T	rans	action	ı	₹		A	mount	(Rs)
1		0	01										5		0	05							
2)2										6			06							
3			03										7			07							
4		0	04										8		0	08							
cho	dule	TT		Dotoile	of A	dvanco	Toy on	d Sa	Jf Ac	5056	s m oi	nt Ta	v Do	umo	nts of Inc	ome	tov						
2116	Sl		ie of	f Bank &			I HA AII		SR Co		J.11C	16	Da	ate of	f Deposit	71110	Seria		mber o	of	A	mount	(Rs)
∞	No i						1						(D	D/M	M/YYYY)	+	1	Chall	an				
Ĭ	ii							-				-				+		+	+				
TAX PAYMENTS	iii															+		-	+				
PA	iv															+		+	+				
TAX	v											-				+	-	+	-				
•				.1	<i>c</i>						<u> </u>	GI 33	,,	0 11	1 - C D T) 777	<u> </u>		<u> </u>				
	NU	TE ► E	iter	ine totals	of Adv	ance tax	and Selj	ASSE	essme	nt ta	x in	St No.	.11a c	x 110	l of Part I	o-11	ı						
Sche	edule	e TDS1		Detail	s of T	ax Ded	lucted a	t So	urce	fro	m Sa	alary	As i	per l	Form 16 i	issue	d by	Emp	loyer	(s)]			
	Sl	Tax De		tion Acco	unt		ame and					-			Income		educt	ion	Tax	payable	Total		Tax payabl
> -	No			TAN) of t ployer	he									ch	nargeable under	Ch	unde apter		`	. surch. dn. cess)	dedu	cted	refundabl
AR	(1)					-			(3)						Salaries	ļ					/F		(6)
SAL	(1)			(2)		1			(3)						(4)	1	(5)			(6)	(7))	(8)
ON	i		ı	1 1 1	1 1									-									
TDS ON SALARY						1										1							
_	ii	, , ,	ı	1 1 1	1 1									1									

Sche	dule	TDS2 Details of Ta	x Deducted at Source on Income [As po	er Form 16 A issı	ied by Deductor(s)		
	Sl No	Tax Deduction Account Number (TAN) of the Deductor	Name and address of the Deductor	Amount Paid	Date of Payment / Credit	Total tax deducted	Amount out of (6) claimed for this year
OME	(1)	(2)	(3)	(4)	(5)	(6)	(7)
ER INCOME	Ι						
ON OTHER	ii						
TDSC	iii						
	NO'	TE > Please enter total of	column 7 of Schedule-TDS1 and column	7 of Schedule-TDS	S2 in 11(b) of PartB-	TTI	

Sl No	Tax Deduction and Tax Collection Account Number of the Collector	Name and address of the Collector	Amount received/ debited	Date of receipt/ debit	Total tax deducted	Amount out of (6 to be allowed as credit during the year
(1)	(2)	(3)	(4)	(5)	(6)	(7)
i						
ii						